

assets of Ministers and Members of Parliament.

MR. DEPUTY SPEAKER :  
The question is :

“That leave be granted to introduce a Bill to provide for declaration and public scrutiny of assets of Ministers and Members of Parliament.”

*The motion was adopted.*

PROF. MADHU DANDAVATE  
I introduce the Bill.

15.24 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(AMENDMENT OF ARTICLE 37, ETC.)

PROF. MADHU DANDAVATE (Rajapur) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER :  
The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

PROF. MADHU DANDAVATE :  
I introduce the Bill.

15.34 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(AMENDMENT OF ARTICLE 16)

SHRI HARISH CHANDRA SINGH RAWAT (Almora) : I

beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER :  
The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

SHRI HARISH CHANDRA SINGH RAWAT : I introduce the Bill.

15.35 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(AMENDMENT OF ARTICLE 16)

SHRIMATI CHENNUPATI VIDYA (Vijayawada) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER :  
The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

SHRIMATI CHENNUPATI VIDYA : Sir, I introduce the Bill.

15.35 hrs.

CANTONMENTS (AMENDMENT) BILL

AMENDMENT OF SECTION 15, ETC).

SHRI HARISH CHANDRA SINGH RAWAT : (Almora) : I beg to move for leave to introduce a